



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**CP No. 287/2019 in  
OA No. 226/2019**

**This the 09<sup>th</sup> day of December, 2019**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Ompal  
 Section Officer (Look After Charge)  
 Group C, Aged 57 years  
 S/o Sh. Laxmi Chand  
 R/o House No. RZ-J30/233  
 West Sagarpur, Near Nutan School  
 New Delhi-110046. .... Applicant

(through Sh. Rohit Sehrawat for Sh. Asish Nischal)

**Versus**

1. Dr. Dilraj Kaur  
 Commissioner  
 East Delhi Municipal Corporation  
 Civic Centre, J.L. Nehru Marg  
 New Delhi-110002.
2. Rajesh Kumar Taneja  
 Director (Horticulture)  
 East Delhi Municipal Corporation  
 Office of the Director (Horticulture)  
 419, Udyog Sadan  
 Patparganj Indl. Area  
 Delhi – 110092.
3. Ms. Varsha Joshi  
 Commissioner  
 North Delhi Municipal Corporation  
 Civic Centre, J.L. Nehru Marg  
 New Delhi-110002.
4. Mr. Rajiv Yadhuvanshi  
 The Director (Local Bodies)  
 Government of NCT of Delhi



New Secretariat, IP Estate  
New Delhi-110002. ... Respondents

(through Sh. R.K. Jain for R. Nos. 1 and 2 and Sh. U. Srivastava for Sh. R.V. Sinha for R. No. 3)

### **ORDER (Oral)**

**Hon'ble Mrs. Justice Vijay Lakshmi:**

Sh. Rohit Sehrawat, appearing as proxy counsel for Sh. Asish Nischal, learned counsel for the petitioner submits that the respondents have given an assurance to the applicant to comply the order. Therefore, the petitioner does not want to press this CP any further and the same may be dismissed as withdrawn.

2. Learned counsel Sh. R.K. Jain, appearing for respondent nos. 1 and 2 and Sh. U. Srivastava, appearing as proxy counsel for Sh. R.V. Sinha, learned counsel for respondent no. 3, have no objection.

3. In view of the above, the Contempt Petition is dismissed as withdrawn with liberty to applicant to approach the appropriate forum, if any grievance subsists.

**(Pradeep Kumar)**  
**Member (A)**

**(Justice Vijay Lakshmi)**  
**Member (J)**

/ns/